

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/TT/2026

- Subject** : Petition under Sections 28(4) and 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the 400 kV D/C (quad) Alipuduar-Jigmeling Transmission Line (Indian Portion) and 2 Nos. 400 kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan" in the North Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 33/TT/2026

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets for Strengthening Scheme in the Northern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)



Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 166/TT/2026

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period for the assets under “Provision of SPARE ICTs” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 253/TT/2026

Subject : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination cum truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for the assets under “Establishment of State-of-the-Art Unified Centralized Network Management System U-NMS for ISTS and State Utility Communication Network” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Others



Petition No. 325/TT/2026

- Subject** : Petition under Sections 28(4) and 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 2 Nos. of assets under Project- "North Eastern Region Strengthening Scheme-XI" in the North Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 151/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period for 2 Nos. assets under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V)" in the North Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Assam Power Distribution Company Limited (APDCL) and Others

Petition No. 99/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory



Commission (Conduct of Business) Regulations, 2023 for the truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period for the asset under “Transmission System associated with Teesta (Stage-V) HEP” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Date of Hearing : **27.8.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Savyasachi Saumitra, Advocate, UPPCL (In Petition No. 33/TT/2026)
Shri Rohan Andrew Naik, Advocate, UPPCL (In Petition No. 33/TT/2026)
Shri Kaustub Narendran, Advocate, UPPCL (In Petition No. 33/TT/2026)
Shri Vidhan Vyas, Advocate, Power Department, Sikkim (In Petition Nos. 166/TT/2026 and 174/TT/2026)
Shri Deep Rao Palepu, Advocate, NER II Transmission Limited (In Petition No. 151/TT/2025)
Shri Prajeet Ghosh, Advocate, NER II Transmission Limited (In Petition No. 151/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Anisha Chopra, NER II Transmission Limited (In Petition No. 151/TT/2025)
Shri Sandeep Rajpurohit, NER II Transmission Limited (In Petition No. 151/TT/2025)

Record of Proceedings

These matters were heard through a virtual hearing.

2. The instant Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.



3. The Petitioners' representatives in these Petitions submitted that the Petitioner has already furnished all the information sought by the Commission through the Technical Validation (TV) letters and requested the Commission to reserve the orders in these matters.

4. The Petitioner's representative, in Petition No. 174/TT/2026, submitted that in accordance with the observation of the Commission vide order dated 7.7.2026 in Review Petition No. 23/RP/2025 arising out of Petition No. 45/TT/2023, the Petitioner was granted liberty to raise the issues of the said Review Petition in the true-up Petition to be filed by the Petitioner and as such Review Petition No. 23/RP/2025 was withdrawn by the Petitioner. Accordingly, he sought two weeks' time to file the additional information for the same.

5. The Petitioner's representative in Petition No. 151/TT/2025, submitted that this Petition may be kept in abeyance till the order in Review Petition No.19/RP/2025 is issued by the Commission.

6. The learned counsel for Uttar Pradesh Power Corporation Limited (UPPCL) requested for two weeks' time to file a reply in Petition No. 33/TT/2026.

7. The learned counsel for Sikkim Power Department sought two weeks' time to file a reply in Petition Nos. 166/TT/2026 and 174/TT/2026.

8. After the hearing, the Commission directed as under:

- a) Issue notice to the Respondents in Petition Nos. 33/TT/2026, 166/TT/2026, 174/TT/2026, 253/TT/2026 and 325/TT/2026;
- b) Petition No. 151/TT/2026 be listed for hearing after issuance of the order by the Commission in Review Petition No. 19/RP/2025;
- c) The Petitioner to submit the additional information, if any, on an affidavit, within two weeks in terms of the observations of the Commission vide order dated 7.7.2026 in Review Petition No. 23/RP/2025; and
- d) The Respondents to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

9. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

In Petition No. 174/TT/2026

- i. Item-wise details of the Additional Capital Expenditure (ACE) claimed for the 2019-24 and 2024-29 tariff periods.
- ii. With regard to time overrun, the Petitioner in this Petition has submitted that there is a delay of 1262 days for the transmission asset. However, in response to the TV letter issued by the Commission, the Petitioner, in



answer to query (i) pertaining to time overrun for the transmission asset, has submitted that there is a net delay of 1342 days. The Petitioner is required to clarify this.

Petition No. 33/TT/2026

- i. Supporting documents for payment received from H.P Forest Department in FY 2020-21.

Petition No. 166/TT/2026

- i. Liability Flow Statement for the transmission assets, reconciled with the ACE claimed, in Excel format.
- ii. Upload the correct tariff forms for Asset-1 and Combined Assets-5 in Excel format.

Petition No. 253/TT/2026

- i. Resubmit the computations for the transmission asset, taking into consideration the impact of the revised notional Interest During Construction (IDC), in Excel format.
- ii. With regard to the time overrun in this Petition, the Petitioner has submitted that there is a delay of 119 days. However, in response to the query raised in the TV letter by the Commission, the Petitioner has submitted that there is a delay of 317 days. The Petitioner is to clarify this discrepancy.

Petition No. 325/TT/2026

- i. Justify the deviation in ACE claimed with the Liability Flow Statement for Asset-1 in the Excel format for FYs 2024-27.
- ii. With regard to time overrun, the Petitioner in this Petition has submitted that there is a delay of 461 days for Asset-1 and 626 days for Asset-2. However, in response to query VIII of the TV Letter issued by the Commission, the Petitioner has submitted delay of 118 days for Asset-1 and 80 days for Asset-2. The Petitioner is to clarify the same.

Petition No. 99/TT/2025

- i. Details of the ACE claimed for works relating to the transmission asset under Regulation 25(2)(d) of the 2019 Tariff Regulations and the 2024 Tariff Regulations.
- ii. Details of the decapitalisation claimed during FY 2021-22.
- iii. Liability Flow Statement for the transmission asset in Excel format.
- iv. Item-wise details of reconductoring works completed during the 2019-24 and 2024-29 tariff periods, reconciled with ACE and decapitalisation claimed.



- v. The following information be furnished regarding the amended Petition:
 - a. From 5, element-wise breakup of the transmission asset.
 - b. Form 9-C to include the source of consolidation of loans for the transmission asset.
 - c. Form 12-B, containing the calculation of IDC and financing charges.
 - d. Form-13, containing the break-up of Initial Spares for the transmission asset.
 - vi. Tariff Forms with linked computations for the transmission asset for the 2019-24 and 2024-29 tariff periods, in Excel format.
10. These Petitions will be listed for hearing on **10.11.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

